

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH : NEW DELHI

O.A.No.735/88

Date of decision: 23.9.93

Shri K.S.Sharma

Union of India/C.P.F.C.

CORAM:

Hon'ble Shri C.J. Roy, Member(J)

Hon'ble Shri S.R. Adige, Member(A)

For the applicant .. Shri V. Prasad

For the respondents .. Shri U.K.Chaudhary

JUDGEMENT (ORAL)

(delivered by Hon'ble Member(J) Shri C.J. Roy)

None present for the parties. This is an old case coming up now. Neither the applicant nor his counsel is evincing keen interest in prosecuting the case. Hence the OA is dismissed in default.

(S.R. Adige)
Member (A)
23.9.1993

(S.R. Adige)
Member(A)
23.9.1993

(C.J. Roy)
Member (J)
23.9.1993

(C.J. Roy)
Member (J)
23.9.1993